## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

## Company Appeal (AT) (CH) (Ins) No.47 of 2021

(Under Section 61 of the Insolvency and Bankruptcy Code 2016)

[Appeal arising out of the Impugned Order dated 21.04.2021, passed in IBA /1359/2019, passed by the Adjudicating Authority (National Company Law Tribunal, Division Bench-II, Chennai)]

## In the matter of:

M/s.Real Link Engineering (India) Pvt. Ltd. Rep. by its Director Mr.Navaneethakrishnan F.No.402/2A, 2B, 2C, 2D & 412, Appanaickenpattai Village, Sulur Taluk, Coimbatore – 641 402

...APPELLANT

V

1. M/s. Marikko Industrial chemicals, Door Nos. 161/452, Mariamman Koil Street, Papanaickenpalayam, Coimbatore- 641402.

...RESPONDENT

Present:

For Appellant: Mr. R. Rajesh, Advocate

## Order (Virtual Mode)

Heard Mr. R.Rajesh, Learned Counsel for the Appellant.

Let Notice be issued to the Respondent through Speed Post returnable by 04.06.2021.

Let the requisite together with 'Process Fee' to be filed within three days from today.

In the event of Learned Counsel for the Appellant providing the mobile No(s) of the Respondent, then, the same may be taken note of by the 'Office of the Registry' for doing the needful. If the Appellant provides e-mail address of the Respondent then, on that mode also, the service can be effected upon the Respondent.

The 'Office of the Registry' is directed to List the matter on <u>04.06.2021</u>.

[Justice Venugopal M] Member (Judicial)

[V.P. Singh] Member (Technical)

30.04.2021 SE